

ITEM NO.109

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.1286-1288/2019

THE STATE (NCT OF DELHI)

Appellant(s)

VERSUS

RAMESH @ PINDARI

Respondent(s)

(With IA No.125466/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125467/2019 - EXEMPTION FROM FILING O.T.)

Date : 26-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE S.V.N. BHATTI
(VACATION BENCH)

For Appellant(s)

Ms. Sonia Mathur, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sumit Teterwal, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Noor Rampal, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Ashok Panigrahi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 As per the Office Report dated 24 June 2024, the counsel for the State (appellant), pursuant to the order dated 21 October 2022, has filed proof of

publication on 31 October 2022. It is also reported that no one has entered appearance on behalf of the sole respondent.

- 2 Considering that the appellant has already taken steps to serve the sole respondent through publication, the service of notice on the respondent is deemed sufficient.
- 3 List the appeals for hearing in the fourth week of July 2024.
- 4 If on the next date of hearing, none appears for the respondent, the Court may appoint an *Amicus Curiae* to represent the respondent.

(CHETAN KUMAR)
A.R. - cum - P.S.

(NIDHI WASON)
Court Master